

Diversion of Krishna Water

5125 **SHRI J. CHOKKA RAO** Will the Minister of WATER RESOURCES be pleased to state

(a) whether the Government of Andhra Pradesh has brought to the notice of the Union Government about the Westward Diversion of Krishna water by the Government of Maharashtra contrary to Bachawat Tribunal Award,

(b) if so, the details of recommendations made in the award in this regard, and

(c) the action proposed to be taken by the Union Government thereon to clear the position ?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA) (a) Yes, Sir

(b) A statement is attached

(c) The attention of the state Government has been drawn to the provision in the award that it is for the concerned State Governments to mutually come to an agreement about any alteration, amendment or modification of the clauses of the Tribunal's Award. Also, the Central Water Commission has been entrusted with the responsibility, in consultation with State Government, of finalising a mechanism for exchange of data for water availability and utilisation in the Krishna Basin States so that the apprehensions on water utilisation are removed

STATEMENT*Clause X*

(1) The state of Maharashtra shall not out of the water allocated to it divert or permit the diversion of more than

67.5 TMC of water outside the Krishna river basin in any water year from the river supplies in the Upper Krishna (K-I) sub-basin for the Koyna Hydel Project or any other project

Provided that the state of Maharashtra will be at liberty to divert outside the Krishna river basin for the Koyna Hydel project water to the extent of 97 TMC annually during the period of 10 years commencing on the 1st June, 1974 and water to the extent of 87 TMC annually during the next period of 5 years commencing on the 1st June, 1984 and water to the extent of 78 TMC annually during the next succeeding period of 5 years commencing on the 1st June 1989

(2) The State of Maharashtra shall not out of the water allocated to it divert or permit diversion outside the Krishna river basin from the river supplies in the Upper Bhima (K 5) sub-basin for the projects collectively known as the Tata Hydel Works or any other project of more than 54.5 TMC annually in any one water year and more than 213 TMC in any period of five consecutive water years commencing on the 1st June, 1974

(3) Except to the extent mentioned above, the State of Maharashtra shall not divert or permit diversion of any water out of the Krishna river basin

Purchase of Aircraft by A.I and I.A.

5126 **SHRI BHUPINDER SINGH HOODA** Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) The total amount of foreign exchange spent since 1997 towards purchase of aircraft by the Air-India and the Indian airlines,

(b) The amount of foreign exchange earned in the corresponding period by the Air India and the Indian Airlines through the sales of tickets and freight charges and

(c) The total amount of foreign exchange incurred towards allowances to staff of these two airlines during the last one year

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) The amount of foreign exchange spent by Air India and Indian Airlines on purchase of aircraft since 1997 is as under

Air India US \$ 1008.129 million

Indian Airlines US \$ 1184 million

(b) The amount of foreign exchange earned by Air India and Indian Airlines through the sale of tickets and freight charges during the corresponding period is as under

Air India Rs 7955.08 crores

Indian Airlines Rs 19989.53 crores

(c) according to available information, on crew allowances and travel of other staff, Air India has spent approximately Rs 21 crores while Indian Airlines has spent approximately a crore and a half, during the last one year

Revision of schedule of Indian Airlines.

5127 **SHRI MADAN LAL KHURANA**
Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether the Indian Airlines keep on changing its time schedule,

(b) if so, the reasons therefor,

(c) the number of times the schedule has been revised during the last twelve months, and

(d) the steps taken to improve the working and functioning of the Indian Airlines?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA) (a) to (c) Indian Airlines changes its flight schedule when necessary for reasons like implement weather load factor on flights, special requirements of charter operations etc. temporary reduction in operating aircraft, non availability of airport facilities and industrial unrest. Apart from re-scheduling on these accounts, the schedule of Indian Airlines flights is ordinarily revised twice a year for winter and summer

(d) The following steps have been taken to improve in this respect, the functioning of Indian Airlines flights

(i) provision of standby aircraft capacity at base stations

(ii) more realistic schedule for maintenance of aircraft,

(iii) close monitoring of action taken for rectification of snags,

(iv) more rational scheduling and deployment of aircraft, matching with traffic demands

New Post Offices in Assam

5128 **SHRI PROBIN DEKA**. Will the Minister of COMMUNICATIONS be pleased to state the names of places in Assam where